

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(2) C.P.(IB)-1147(MB)/2019

CORAM:

SHRI M.K. SHRAWAT
Member (Judicial)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.12.2019**

NAME OF THE PARTIES: Insta Capital Private Limited

V/s

Logix Supply Chain Solutions Pvt. Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representatives for both sides are present.
2. At the outset Learned Counsel representing the Corporate Debtor has given an undertaking that there is a possibility for amicable settlement by payment of the outstanding debt amount within a weeks' time. Hence seeking adjournment.
3. By the Order of the Bench matter is adjourned to **09.01.2020** to place the terms of settlement and if the Petitioner is satisfied can withdraw the Petition. Last chance to the Corporate Debtor.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

M.K. SHRAWAT
Member (Judicial)

16.12.2019
Sushil=